



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 30th June, 2016

SRO 224 In exercise the powers conferred by section 5 of the Jammu & Kashmir Land Revenue Act, Samvat, 1996, and in partial modification of Notification SRO 440 of 2014 dated 21st October, 2014, the Government hereby exclude village "Chill" from the territorial jurisdiction of "Tehsil Kastigarh (New) HQ at Main Market Kastigarh" and include the same within the territorial jurisdiction of "Tehsil Assar (New), HQ Assar".

By Order of the Government of Jammu and Kashmir.

Sd/-
(Muhammad Afzal) IAS
Commissioner/Secretary to Government
Revenue Department

No. Rev/S/137/2016

Dated: 30- 06 - 2016

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Srinagar.
2. Director General of Police.
3. All Principal Secretaries to the Government.
4. Principal Secretary to Hon'ble Chief Minister.
5. Resident Commissioner, J&K Government, New Delhi.
6. Principal Secretary to the Hon'ble Governor, J&K.
7. All Administrative Secretaries to the Government.
8. Divisional Commissioner, Jammu / Kashmir.
9. Commissioner, Survey and Land Records, J&K.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. All Regional Directors, Survey and Land Records, J&K.
13. Director, Information, J&K, Srinagar.
14. Director, Estates, Civil Secretariat, J&K, Srinagar.
15. All Deputy Commissioners.
16. Custodian General, J&K, Srinagar.
17. Private Secretary to Hon'ble Minister for Revenue for information of the Hon'ble Minister.
18. Private Secretary to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
19. Private Secretary to Commissioner/Secretary to the Government, Revenue Department.
20. Government Order file / stock file.

(Dr. Shabir Hussain Keen) KAS
Deputy Secretary to Government
Revenue Department

Dr. Shabir Hussain Keen